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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 599/92 : Date of order 18.10.94

Kirti Bhargava : Applicant

V/s

Union of India & Others : Respondents

Mr. D.P. Garg : Counsel for the applicant

Mr. Manish Bhandari : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)


Hon'ble Mr. O.P. Sharma, Member (Administrative)


PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Kirti Bhargava has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for a declaration that he is entitled to the scale of pay of Rs. 1600-2600 w.e.f. 1.8.89 with all other consequential benefits including pay and allowances and seniority etc.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the applicant states that the applicant has already been granted the reliefs claimed in this application. He, therefore, does not press this application now. This application stands dismissed ^{as} ~~and~~ having become infructuous. No order as to costs.


(O.P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
MEMBER (J)